

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.523/2013

Date of Decision: 12.02.2020.

CORAM: DR. BHAGWAN SAHAI, MEMBER (A)
R.N. SINGH, MEMBER (J)

Smt. Surekha Sunil Pachange
 W/o (Late) Sunil D. Pachange,
 Machinist (Highly Skilled), Ordnance
 Factory, Dehu Road, Pune.
 R/at Unique Co.op. Society, Flat No.5,
 Near Telephone Exchange, Dehu Road,
 Pune 412 101.
(Advocate Mrs. Sujata Krishnan)

... *Applicant*

VERSUS

1. The Union of India, through
 The Secretary, Ministry of Defence,
 Department of Defence Production,
 DHQ. P.O., New Delhi 110 001.
2. The Chairman
 Ordnance Factory Board, 10-A,
 Shaheed Khudiram Bose Marg,
 Kolkata – 700 001.
3. The General Manager
 Ordnance Factory, P.O. Dehu Road,
 Dist. Pune 412 101.

... *Respondents*

(Advocate Shri R.R. Shetty)

ORDER (Oral)
Per : R.N. Singh, Member (J)

This is a part-heard matter.

2. Today when the matter has been taken up for final hearing, the learned counsel for the applicant seeks permission to withdraw the OA with liberty to file fresh

OA in accordance with law. Permission is granted.

3. In view of the above, the OA stands dismissed as withdrawn with liberty in accordance with law. Accordingly, MA No.169/2020 also stands dismissed. No order as to costs.

(R.N. Singh)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

dm.